

tries. An expert has been brought in from the United States of America for that purpose. What has happened? You have brought in an expert to study something about marketing of products in the United States of America and you do not know what is happening.

SHRI M. C. SHAH: That is right. The Finance Ministry is not concerned with these things. Whenever we get a request, we just arrange for the expert, that is all. Those people who want these experts do not send us reports.

MR. CHAIRMAN: Question hour is over.

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WRITTEN ANSWERS TO
QUESTIONS

QUASI-PERMANENT CERTIFICATES

*121. **SHRI RAHMATH-ULLAH:** Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether any percentage of the permanent posts in the Central Secretariat and its subordinate offices has been earmarked as required under the Central Civil Services (Temporary Service) Rules, 1949, to be filled exclusively by quasi-permanent Assistants and Clerks; if so, what is the percentage in respect of each category of posts in the Central Secretariat;

(b) whether any of the Assistants or Clerks declared quasi-permanent with effect from July, 1949 have so far been offered permanent posts in the Central Secretariat; if so, what is their number in each category; and

(c) what are the future prospects of these quasi-permanent Government servants for confirmation in the Government of India and what steps Government have taken for the permanent absorption of these quasi-permanent employees?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR):

(a) The rules referred to provide for

but do not require permanent vacancies to be earmarked for the confirmation of quasi permanent employees. No such reservation has been made for quasi permanent Clerks and Assistants.

(b) Permanent appointments to the grade of Assistants in the Central Secretariat have been made under the Central Secretariat Service Scheme. Such appointments include confirmation of a number of quasi permanent Assistants, but their number is not readily available. As for the clerical grade, pending implementation of the Clerical Service Scheme now under consideration, no confirmation has been made since 1947 except of a few Scheduled Caste Clerks and those who qualified at the competitive examinations in 1947 and earlier.

(c) Quasi permanent Assistants who have not yet been confirmed, will be eligible for appointment to the future vacancies in the Regular Temporary Establishment of the grade of Assistants. Thereafter, they will be due for confirmation in the Assistant's grade in the order of their position in the Regular Temporary Establishment list.

A number of quasi permanent clerks will be confirmed along with others in the Clerical Service proposed to be established under the Clerical Service Scheme at present under consideration. For those who are not confirmed at the initial constitution of the Service, a proposal to earmark a proportion of future vacancies is under consideration.

RECRUITMENT OF INDIANS IN BURMA
ARMY

*127. **SHRI RAHMATH-ULLAH:** Will the Minister for STATES be pleased to state:

(a) whether the Government of Burma is enlisting in their army men belonging to Manipur State, particularly from hill tribes; and

(b) if so, whether Government have lodged any protest with the Government of Burma against such enlistment?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) It is reported that some hillmen of the border areas of Manipur have joined the Burma Army.

(b) No.

MERGER OF JUDICIAL COMMISSIONER'S COURT,
VINDHYA PRADESH

*141. SHRI B. N. DUBE: Will the Minister for STATES be pleased to state whether there is any proposal to merge the Judicial Commissioner's Court in Vindhya Pradesh with the High Court of Allahabad; if so, why?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): No, Sir.

(Postponed from the 26th August
1953)

AMOUNT SPENT ON SCARCITY AFFECTED AREAS

*69. SHRI T. R. DEOGIRIKAR: Will the Minister for FINANCE be pleased to state the amount which has so far been spent out of Rs. 15 crores set apart for programmes in scarcity affected areas?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): The provision of Rs. 15 crores in the Plan for the scarcity affected areas relates to the last 3 years of the Plan commencing with the current year. So far a sum of Rs. 15 lakhs has been spent out of the provision of Rs. 4 crores in the current year's budget on this account.

AGENTS OF THE RESERVE BANK OF INDIA

71. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) how many banks are transacting Government business as agents of the Reserve Bank of India; and

(b) what are the reasons for selecting those particular banks as agents?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) Two, namely, the Imperial Bank of India and the Hyderabad State Bank, the latter being the agent in Hyderabad State only.

(b) The Imperial Bank was managing Government business as banker to Government, prior to the establishment of the Reserve Bank in April, 1935, under an agreement with the Secretary of State for India in Council entered into in terms of section 10(1) of the Imperial Bank of India Act, 1920. Under section 45(1) of the Reserve Bank of India Act, 1934, read with para. 1 of the Third Schedule thereto the Imperial Bank is the sole agent of the Reserve Bank in Part 'A' and Part 'C' States.

The appointment of the Hyderabad State Bank as the agent of the Reserve Bank in the Hyderabad State is in implementation of one of the recommendations of the Rural Banking Enquiry Committee, contained in paragraph 9' of its Report.

RULES FRAMED BY HIGH COURTS

72. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) how many High Courts have framed rules under sub-section (2) of section 45B and section 45G of the Banking Companies Act for the speedy disposal of winding-up proceedings; and

(b) the names of the High Courts which have not yet framed the rules?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) and (b). According to the information available with the Government of India, all High Courts of Part A and B States, excepting that of Madhya Bharat, have framed rules under sub-section (2) of section 45B and section 45G of the Banking Companies Act, 1949